

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:28

ANSWERED ON:23.11.2011

WEEDING OUT CORRUPTION

Gawali Patil Smt. Bhavana Pundlikrao ;Joshi Shri Mahesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the number of cases in which the Central Vigilance Commission (CVC) had advised the Ministries/Departments to take action during the last three years;

(b) the number of cases in which the advice of CVC was accepted;

(c) the number of cases in which the advice of CVC was not accepted and the reasons therefor; and

(d) the steps being taken by the Government to ensure that recommendations of the CVC are promptly acted upon so as to weed out corruption from the system of governance?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (d): A statement is laid on the Table of House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION No. 28 FOR 23.11.2011.

(a): The number of cases in which the Central Vigilance Commission (CVC) had advised the Ministries/Departments to take action during the last three years is as under:-

Year No. of cases

2008 4238

2009 5317

2010 5522

(b) & (c): The Central Vigilance Commission has noted with satisfaction that in a majority of cases, the authorities concerned have accepted the Commission's advice and acted in accordance with them. Since the process of finalisation of disciplinary/vigilance cases requires multiple consultations with various authorities, the data on acceptance of advice is not maintained centrally by the Central Vigilance Commission. However, the Central Vigilance Commission maintains data of non-acceptance of its advice and reports such non- acceptance in its Annual Report. The number of cases in which the Commission's advice has not been accepted during the last three years is as follows:

Year No. of cases

2008 20

2009 29

2010 16

(d): Under existing instructions of the Government, all cases relating to Gazetted officers for whom the appointing authority is the President of India, wherein the Ministries/Departments intend to differ from/not accept any recommendation of the Central Vigilance Commission, are required to be referred to the Department of Personnel and Training for a final decision. Further, a perusal of the figures given above would show that the number of cases wherein there has been deviation from the advice of the Central Vigilance Commission is negligible.